

(b) According to information available with the Ministry, Maharashtra is the only such State.

(c) and (d). There is general agreement with the pattern suggested by the Kothari Commission. The Education Ministers' Conference held in April, 1967 recommended that the educational structure should be of the pattern of 10+2+3. The programmes and details may, however, vary from State to State.

Employees in Public Undertakings Getting more than Rs. 500.00

*955. SHRI H. N. MUKERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of employees in Public Undertakings who draw a monthly salary of more than Rs. 500;

(b) whether Central Government Service Rules and Conditions are applicable in their case and if so, to what extent;

(c) whether it is a fact that they have no security of service and have no redress against Chairmen or Managing Directors dismissing or taking other disciplinary steps against them; and

(d) whether such employees come within the ambit of "public servants" entitled to protection under Article 311 of the Constitution?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) The information is not readily available and would have to be collected from the various undertakings.

(b) and (c). The conditions of service of employees working in the public sector undertakings are regulated by rules or regulations framed by the undertakings themselves with the approval of the Central Government, wherever such approval is necessary.

(d) No, Sir.

Security Arrangements in Supreme Court

*956. SHRI B. K. DASCHOW-DHURY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any scheme has been finalised about the security arrangements in the Supreme Court; and

(b) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). No formal scheme is being contemplated. But in addition to the reinforcements recently made to the then existing security arrangements in the High Court, further measures for tightening security arrangements are being currently examined.

Lachit Sena in Assam

*957. SHRI N. R. LASKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the activities of the "Lachit Sena" in Assam;

(b) if so, the identity of the person who is mainly responsible for organising 'Lachit Sena'; and

(c) whether 'Lachit Sena' is making any common cause with the underground Nagas?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN):

(a) Yes, Sir.

(b) Lachit Sena appears to be the cover name for several extremists and extremist factions. The State Government have issued orders under the Preventive Detention Act 1950 for detention of 29 persons suspected to be responsible for the appearance of leaflets and posters under the name of Lachit Sena. Of these, 25 have been arrested and detained.